

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402
IA/2577/ND/2024 in IB/174/ND/2024

IN THE MATTER OF:

Aditya Birla Finance Limited	...	Applicant
Versus		
Karvy Innotech Limited	...	Respondent

Under Section 7 of (IBC) Code, 2016

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Saurav Aggarwal, Mr. Lalit Kataria, Mr. Akhil, Mr. Ajay Sharma, Ms. Sunanda Tulyan, Ms. Shweta Pattnaik, Advs.
For the Respondent	: Mr. Sudhir Makkar, Sr. Adv., Mr. Vipul Kumar, AOR, Ms. Aadhya, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2577/ND/2024:-

Ld. Counsel for the Applicant is present and completed his arguments. For reply arguments on behalf of the Respondent, list this matter on **26.07.2024**.

In the meantime, the Respondent is directed to file reply within one week in IA/2577/ND/2024.

List this IA along with main case on **26.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)